

NOTIFICATION

No: 3033 4 2024/RG/LP

Dated: <u>12</u>.12.2024

It is hereby notified that vide High Court Order Dated 2.12.2024

Ms. Aatirah Khan D/o Shri Javaid Akhtar Khan R/o Sheikh Dawood Colony Baghat I Kanipora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1026-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55423 -29 /RG/LP Dated 12.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Aatirah Khan, Advocate 7.

.....for information and necessary action.

(Assistant Registrar LP)



NOTIFICATION

No: 3034 9 2024/RG/LP

Dated: 12____.12.2024

It is hereby notified that vide High Court Order Dated 02 .12.2024

Mr. Aijaz Rashid Lone S/o Shri Abdul Rashid Lone R/o Anderhama Drugmula Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1027-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55430-36 /RG/LP Dated 12.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aijaz Rashid Lone, Advocatefor information and necessary action.



83



NOTIFICATION

No: 3035 -12024 /RG/LP

Dated: <u>12</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Akhlaq Niyaz Lone S/o Shri Niyaz Ahmad Lone R/o Nayal Kanzailwan Gurez Bandipora.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1028-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55437-43 /RG/LP Dated 12.12.2024

- 1. Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Bandipora
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Akhlaq Niyaz Lone, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3036 7 2024 /RG/LP

Dated: <u>12</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Andhleep Wani D/o Shri Ghulam Nabi Wani R/o Taj pora karhama Baramullah

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1029-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55445-51 /RG/LP Dated 12 .12.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Andhleep Wani,** Advocatefor information and necessary action.



* * *



NOTIFICATION

No: 3037 92024 /RG/LP

Dated: 12____.12.2024

It is hereby notified that vide High Court Order Dated 02 .12.2024

Mr. Arbaz Manzoor S/o Shri Manzoor Ahmad Khan R/o Tachloo Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1030-2024</u> in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55452-50 /RG/LP Dated 12 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Shopian
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arbaz Manzoor, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3030 42024/RG/LP

Dated: <u>12</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Asiya Amin D/o Shri Mohammad Amin Mir R/o Adipora Sopore Baramulla.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1031-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

(Assistant Registrar LP)

No: <u>SS460 - 66</u> /RG/LP Dated 12.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Asiya Amin, Advocate
 - for information and necessary action.



NOTIFICATION

No: 3039 42024 /RG/LP

Dated: 12 .12.2024

It is hereby notified that vide High Court Order Dated v2.12.2024

Mr. Basharat Hussain Khan S/o Shri Ghulam Noorani Khan R/o chapran Aragam Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1032-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55467-73 /RG/LP Dated 12.12.2024

- 1. Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Bandipora
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Basharat Hussain Khan, Advocate for information and necessary action.

(Assistant Registrar LP)



NOTIFICATION

No: 304092024 /RG/LP

Dated: 12 .12.2024

It is hereby notified that vide High Court Order Dated 02 .12.2024

Ms. Bazila Nisar D/o Shri Nisar Ahmad Wani R/o Qasba Baghat Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1033-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55475-01 /RG/LP Dated 12.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts. High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bazila Nisar, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 304242024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Bazila Rasheed D/o Shri Abdul Rasheed Shair R/o Janglat Mandi Mir Ali Mohalla Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1034-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

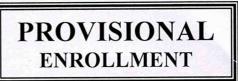
No: 55602-08 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Bazila Rasheed,** Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3043 4 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated of .12.2024

Mr. Danish Amin S/o Shri Mohd Amin Bhat R/o Lalipora Malapora Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1035-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55609-15 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Danish Amin, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3044 9 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated \$2.12.2024

Ms. Ezaz Shabir Khan D/o Shri Shabir Ahmad Khan R/o Firdousabad lane 4 Batmaloo Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1036-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55616-22 /RG/LP Dated 3 .12.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ezaz Shabir Khan, Advocatefor information and necessary action.

(Assistant Registrar LP)



NOTIFICATION

No: 3045 4 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Fayaz Ahmad Dar S/o Shri Mohd Shaban Dar R/o Kandizal Awantipora Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1037-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55623-29 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fayaz Ahmad Dar, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3046 9 2024/RG/LP

Dated: 3_.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Gazala Showkat D/o Shri Showkat Ahmad Shah R/o old road Gagribal Boulverd Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1038-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

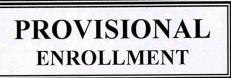
No: 55630-36 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Gazala Showket,** Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3047 - 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 62.12.2024

Ms. Gousia fayaz D/o Shri Fayaz Ahmad Shah R/o Watlar Shah Mohalla Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1039-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55637-43 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Gousia fayaz,** Advocatefor information and necessary action.

(Assistant Registrar LP)



NOTIFICATION

No: 3040 42024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 12.12.2024

Mr. Gulshan Ahmad Shah S/o Shri Bashmir Ahmad Shah R/o Wahdat pora Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1040-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55644-50 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gulshan Ahmad Shah, Advocatefor information and necessary action.

(Assistant Registrar LP)



NOTIFICATION

No: 3049 92024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated og .12.2024

Mr. Haleem Maqbool Lone S/o Shri Mohammad Maqbool Lone R/o Tumpora Handwara Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1041-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55651-57 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kupwara
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Mr. Haleem Maqbool Lone,** Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3050 4 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Insha Nasir D/o Shri Mohd Nasir Qureshi R/o Jabla Uri Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1042-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistan egistrar LP)

No: 55658-64 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Nasir, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3051 42024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated _____.12.2024

Ms. Iqra Bashir D/o Shri Bashir Ahmad Wagay R/o Khandy Mohalla Shallabugh Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1043-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55665-71 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Iqra Bashir, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3052 4 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated \$2.12.2024

Ms. Iqra Jabbar D/o Shri Abdul Jabbar Lone R/o Lone Mohalla Bijhama Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1044-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: ______ /RG/LP Dated 13 .12.2024

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Iqra Jabbar,** Advocatefor information and necessary action.



* * *



NOTIFICATION

No: 305342024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 12.2024

Ms. Ishrat Qayoom D/o Shri Abdul Qayoom Ganie R/o Syed Colony Sangrama Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1045-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55679-85 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Ishrat Qayoom,** Advocatefor information and necessary action.

(Assistant Registrar LP)



NOTIFICATION

No: 305492024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Javid Ahmad Dar S/o Shri Bashir Ahmad Dar R/o Sherwaniabad Binner Jamia Mohalla Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1046-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55722-28 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Mr. Javid Ahmad Dar,** Advocatefor information and necessary action.

(Assistant Registrar LP)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3055 9 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated og .12.2024

Mr. Kamaljeet Singh S/O Shri S Manjeet Singh R/O Dharamgund Tral Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1047-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant strar LP)

No: 55729-35 /RG/LP Dated 13.12.2024

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kamaljeet Singh, Advocatefor information and necessary action.

(Assistant egistrar LP)

* * *



NOTIFICATION

No: 3056 - 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated oz .12.2024

Ms. Kawreen Rasool D/O Shri Nasir Hussain Mir R/o Wahadatpura Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1048-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55731-42/RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Kawreen Rasool,** Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3057 4 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 12.12.2024

Mr. Khaleel Firdous Shah S/O Shri Firdous Ahmad Shah R/o New colony Sopore Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1049-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55743-49 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 8. Principal District and Sessions Judge, Baramulla
- 9. Secretary, Bar Council of India, New Delhi
- 10. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 11. President District Court Bar Association, Baramulla
- 12. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 13. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 14. Mr. Khaleel Firdous Shah, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3050 42024/RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Kounser D/O Shri Ghulam Hassan Mir R/o W.No.6 Nibripora Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1050-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant egistrar LP)

No: 55750-56 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Bandipora
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Kounser, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3059 92024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 12.2024

Mr. Mamoon ul Hassan Jeelani S/o Shri Asif Hussain Jeelani R/o Brakpora Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1051-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55757-63 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mamoon ul Hassan Jeelani, Advocatefor information and necessary action.

(Assistant Registrar LP)

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3060 7 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 92 .12.2024

Ms. Mehak Parvaiz D/o Shri Parvaiz Ahmad Sheikh R/o Mattan Kehribal Ranbirpora Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1052-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55764-70 /RG/LP Dated 13.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehak Parvaiz, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3061 4 2024/RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 12.2024

Mr. Mohammad Yameen Wani S/o Shri Mohammad Abdullah Wani R/o Hushagpora NagbalWani Mohalla Chitragam Shopian

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1053-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

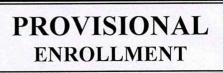
No: 55171-77 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Shopian
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Mr. Mohammad Yameen Wani,** Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3062 4 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated •2 .12.2024

Mr. Nasir Ahmad Lori S/o Gh Mohammad Lori R/o Basant Bagh Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1054-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: <u>SS801-07</u> /RG/LP Dated 13.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Mr. Nasir Ahmad Lori**, Advocatefor information and necessary action.

nt Registrar LP) (Assistan

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3063 72024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated •2 .12.2024

Ms. Nazish Amin D/o Shri Mohammad Amin R/o Naik Bagh, Natipora, chanpora Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1055-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55000-14 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Nazish Amin, Advocate 7.for information and necessary action.

(Assistant Registrar LP)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3064 9 2024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Nida Hilal Dar D/o Shri Hilal Mehmood Dar R/o Parray angan Ompora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1056-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55815-21 /RG/LP Dated 13 .12.2024

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Nida Hilal Dar,** Advocatefor information and necessary action.



112

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3065 9 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated \$2.12.2024

Mr. Numaan Altaf S/o Shri Altaf Hussain Shah R/o old Chanapora lone Mohalla Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1057-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

t Registrar LP) (Assistar

No: 55869-75 /RG/LP Dated 13.12.2024

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Numaan Altaf, Advocatefor information and necessary action.

(Assistant Registrar LP)

113

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3067 4 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated or .12.2024

Ms. Nuzhat Nabi D/o Shri Ghulam Nabi Najar R/o Wajhama Handwara Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1058-2024* in the roll of Advocates maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

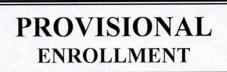
(Assistant Registrar LP)

No: 55883-09 /RG/LP Dated 13 .12.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Nuzhat Nabi, Advocate 7.for information and necessary action.

(Assistant Registrar LP)



NOTIFICATION

No: 3066 - 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated \$2.12.2024

Mr. Peer Mudasir Ahmad S/o Shri Peer Mohmad Shafi R/o Voi – Bemdousa Peer Mollha Pati Kokarnag Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1059-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55076-82 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Mr. Peer Mudasir Ahmad**, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3060 42024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 12.12.2024

Ms. Saba Mujeeb D/o Shri Mujeeb Hussain Sheikh. R/o Bot shah Colony Lal Bazaar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1060-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: <u>SS890-96</u> /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Saba Mujeeb,** Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *

PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3069 4 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Sadiya Majeed D/o Shri Abdul Majeed R/o Kumar Mohalla Harwan Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1061-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55897-903/RG/LP Dated 13.12.2024

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sadiya Majeed, Advocatefor information and necessary action.

(Assistant Registrar LP)

117

* * *



NOTIFICATION

No: 3070 - 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Saleem Yousuf S/o Shri Mohd. Yousuf Hajam R/o Malikpora Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No.* <u>JK-1062-2024</u> in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: 55904-10 /RG/LP Dated \3.12.2024

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Saleem Yousuf, Advocate 7.for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3071 4 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated \$2.12.2024

Mr. Salman Qasim S/o Shri Mohammad Qasim Hajam R/o Surasyar Chadoora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1063-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55911-17 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Salman Qasim, Advocate 7.for information and necessary action.

(Assistant/Registrar LP)

* * *



NOTIFICATION

No: 3032 4 2024 /RG/LP

Dated: <u>11</u>.12.2024

It is hereby notified that vide High Court Order Dated 62.12.2024

Ms. Saniya Noor D/o Shri Noor Mohd. Dar R/o MB Rose Lane near Umar Masjid Chanapora Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1064-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55407-13 /RG/LP Dated \1 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saniya Noor, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3072 4 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated \$2.12.2024

Mr. Shahnawaz Amin Reshi S/o Shri Mohd Amin Reshi R/o Nai Basti K.P.Road Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1065-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 35918-24 /RG/LP Dated 13.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahnawaz Amin Reshi, Advocatefor information and necessary action.



* * *



NOTIFICATION

No: 3073 + 2024/RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated 12.12.2024

Ms. Shani Farooq D/o Shri Farooq Ahmad Dar R/o Durbagh Chadoora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1066-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55925-31 /RG/LP Dated 13 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shani Farooq, Advocatefor information and necessary action.

(Assistant Registrar LP) 1)

* * *



NOTIFICATION

No: 3074 9 2024 /RG/LP

Dated: 13 .12.2024

It is hereby notified that vide High Court Order Dated 12.12.2024

Ms. Shinam Altaf D/o Shri Mohammad Altaf Zargar R/o Sona Masjid Fatehkadal Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1067-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: <u>SS933-39</u> /RG/LP Dated \3 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shinam Altaf, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3075 42024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Sirjan Hussain S/o Gh.Mustafa Dar R/o Mirgund Singhpora Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1068-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

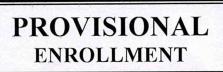
(Assistant Registrar LP)

No: 55940-46 /RG/LP Dated 3 .12.2024

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Baramulla
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sirjan Hussain, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3076 4 2024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated 02 .12.2024

Mr. Sofi Zaib S/o Shri Aijaz Ahmad Sofi R/o Khunbal Handwara Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1069-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: <u>SS947-S3</u> /RG/LP Dated \3 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sofi Zaib, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3077 4 2024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated oz .12.2024

Ms. Sonobar D/o Shri Abdul Rashid Lone R/o Chanapora Srinagar.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1070-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: <u>55954-60</u>/RG/LP Dated 13 .12.2024

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Ms. Sonobar**, Advocatefor information and necessary action.

(Assistant/Registrar LP)

* * *



NOTIFICATION

No: 3070 4 2024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated .12.2024

Ms. Sonobar Nabi D/o Shri Ghulam Nabi Hajam R/o Bakiaker War Mohalla Handwara Kupwara.

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1071-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> sought by the advocate before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Assistant Registrar LP)

No: <u>SS961-67</u> /RG/LP Dated 13.11.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sonobar Nabi, Advocatefor information and necessary action.

(Assistant Registrar LP)

127

* * *



NOTIFICATION

No: 3079 4 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Ms. Subrat Mehraj D/o Shri Mehrah Ud Din Dar R/o Chanpora Kujar Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1072-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

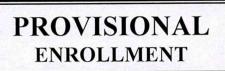
No: 55968-74 /RG/LP Dated 3 .12.2024

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Ms. Subrat Mehraj, Advocate 7.for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3080 42024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated n. .12.2024

Mr. Suhail Ahmad Malik S/o Shri Mohmmad Yaqoob Malik R/o Batakote Pahalgam Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1073-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

- 1. Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Mr. Suhail Ahmad Malik**, Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3081 4 2024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated 02.12.2024

Mr. Suhail Yaseen Mir S/o Shri Mohammad Yaseen Mir R/o Achagoza Bamnoo Mir Mohalla Rajpora Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1074-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: <u>SS982-88</u> /RG/LP Dated 3 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. **Mr. Suhail Yaseen Mir,** Advocatefor information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3031 9 2024 /RG/LP

Dated: 11 12 .12.2024

It is hereby notified that vide High Court Order Dated 12.12.2024

Mr. Suhail Yousuf S/o Shri Mohd. Yousuf Akhun R/o 92,Hamza colony Bemina, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1075-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55400-406 /RG/LP Dated 11 .12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President J&K High District Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

Mr. Suhail Yousuf, Advocate 7.

.....for information and necessary action.

(Assistant Registrar LP)

* * *



NOTIFICATION

No: 3002 4 2024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated op.12.2024

Mr. Taayer Majroor S/o Shri Shamas Ud Din Wani R/o Kharpora Banihal Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1076-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 55989-95 /RG/LP Dated 13.12.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Ramban
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Taayer Majroor, Advocate

.....for information and necessary action.

(Assistant Registrar LP)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3083 4 2024 /RG/LP

Dated: <u>\3</u>.12.2024

It is hereby notified that vide High Court Order Dated 02 .12.2024

Mr. Zahid Sultan S/o Shri Mohd Sultan Teli R/o Teli Mohalla Lar Ganderbal

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1077-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

- 1. Principal District and Sessions Judge, Ganderbal
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Ganderbal
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Sultan, Advocatefor information and necessary action.

(Assistant Registrar LP)

> PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3084 4 2024 /RG/LP

Dated: <u>13</u>.12.2024

It is hereby notified that vide High Court Order Dated 02 .12.2024

Mr. Zubair Abdullah Bhat S/o Shri Abdul Hamid Bhat R/o Durbagh Chadoora Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial *No. JK-1078-2024* in the roll of Advocates maintained by this Registry.

<u>The renewal/extension of provisional licence/enrollment must be</u> <u>sought by the advocate before the date of expiry unless the absolute/final</u> <u>enrollment as an Advocate is ordered there before.</u>

By Order

(Assistant Registrar LP)

No: 56003-09 /RG/LP Dated 13.12.2024

- 1. Principal District and Sessions Judge, Budgam
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President District Court Bar Association, Budgam
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zubair Abdullah Bhat, Advocatefor information and necessary action.

(Assistant Registrar LP)